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(b) whether the flight which is onb" four days a week at present is likely to be made daily and if so, by when'

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) During the month at' Feb., 1984 the aveiage number of passengers on flight IC-495 ex-Delhi and ex-Jaipur was 26 & ~2 respectively and on flight IC-496, the average number of passengers ex-Kota and ex-Jaipur was 28 & 29 respectively.

(b) Indian Airlines hts no plans for the present to increase the frequency of the flight.

Realization of tax arrears from monopoly houses

156. SHRI BHUVNESH CHATUR-VEDI: Will the Minister, of FINANCE be pleased fo state:

- (a) what is the total arrears of various taxes to be recovered from each monopoly house in the country; and
- (b.) what measures Government have taken or propose to take to recover these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. (a) Central KRISHNA): Government is concerned with realization of Cen tral taxes/duties e.g. Centra1 Excise/ Customs Duties. Income Tax/Wealth Tax, etc. levied under Central Acts As regard indirect taxes like Central Excise & Customs duties, the same levied from the manufacturing are units in the case of the former and from the importer or the exporter in the case of the latter. Similarly, in the case of direct taxes like Income Tax. Wealth tax. Corpoariion Tax. etc., the same are assessed on indivi duals or corporate entities under the laws. Hence the arrears concerned of all these Central taxes are due from various assessees ana from each monopoly house. The collection of the names of the asses-ee's under each

monopoly house and thereafter the collection of the relevant data as regards arrears of Centra": raxes will take a very long time and the results likely to be achieved may not be commensurate with the efforts required to b\$. put in. However, if the Hon'ble Member desires information in respect of any particular case, the same can be collected and furnished.

(b) Recovery of arrears of taxes/ duties is on-going function of Central Revenue Collecting Agencies. As regards recovery of arrears of Customs/Central Excise duties, such steps (administrative, legal and others aimed at realising the arrears) as are considered necessary from time to time continue to be taken and these measures include steps +o expedite the finalisation of the cases whether in courts or before quasijudicial bodies of disputed demands where recoveries have been stayed and enforcing through persuasive or coercive action as necessary, the demands that are not in dispute. As regards recovery of direct taxes, the Income Tax authorities take appropriate steps from time to. time, depending upon the facts and circumstances of each case, for recovery/reduction of outstanding demands. These steps include inter-alia, requesting the appellate authorities for expeditious disposal of the pending appeals. These also include resorting to proceedings under section 226(3) and 179 of the Income-tax Act, and attachment of movable and immovable properties after issuing recovery certificate to the Tax Recovery Officer under Section 222 of the Income-tax Act.

News item regarding: threat of espionage activities in the Army Ordnance **Depots**

157. SHRI SHANKER SINH VAGHELA:

> SHRI MUKHTIAR SINGH; MALIK:

Will the Minister cf DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the news item

which appeared la the Indian Express dated the 8th Aprril, 1984 to the effect that several Army Ordnance Depots In the country are facing a threat of espionage activities;

- (b) if so, what are the details there of; and
- Cc) what steps Government have taken for the safety of Ordnance Depots?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) and (b) Government have seen the news, report.

(c) Comprehensive security instructions exist to protect all Defence units including Army Ordnance Depots fromespionage activities these are strictly adhered to.

Irregularities in Nationalised Banks

158. SHRI SHANKER SINH VAGHELA:

SHfll MUKHTIAR SINGH: MALIK:

Will the Minister of FINANCE be pleased to state:

(a) whether Governments' attention has been drawn to the news item which

appeared in the Indian Express dated the 7th March, 1984 wherein it has been stated that there has been considerable increase in the incidents of irregularities and scandals in the public sector banks since their nationalisation;

- (b) if so, what is the number of such incidents which involved more than Rs. 10 lakhs during the last three years;
- (c) the names of the banks where such incidents have been detected during the above period; and
- (d) what action Government have taken in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d) The Indian Express dated 7-3-84 does not contain any such news item. However, the number of cases of fraud and the amount involved as reported by 28 public sector banks to Reserve Ban^ of India during 198*1, 1982 and 1983 are as follows-

(Rs. in Crores)

Year	No. of cases volved	Amount in-
1981	1891	20.34
1982	2065	19 44
1983	2343	33-29

- Note.— (i) The term'bank fraud'gene rally covers instances of misrepresentation, breach of trust, manipu lation of books of accounts, fraudulent encashment of instruments like cheques, drafts securities charged to banks, misfeassance, embezzlement, theft, misappropriation of funds conversion of property, cheating, shortages, irregularities etc.
- (ii) All cases of frauds reported by banks irrespective of the amount involved are included in the state ment. The total amount involved in these frauds does not necessarily re- present the amount of lo,ss to banks